CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.302/MP/2025

: Petition regarding non-implementation of waiver of inter-State Subject

Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses)

Regulations, 2022 and its amendments.

Petitioner : Kerala State Electricity Board Limited (KSEBL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : 22.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prabhash Bajaj, Advocate, KSEBL

Shri Rithvik Mathur, Advocate, KSEBL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed regarding the non-implementation of waiver of Inter-State Transmission Charges for Renewable Energy Projects as envisaged by Ministry of Power in Billing of Designated Inter-State Transmission System Consumers under Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2022 and its amendments ("Sharing Regulations"). Learned counsel submitted that, as per the Petitioner, the CTUIL's reliance on paragraph (1)(f) of Annexure III to the First Amendment of the Sharing Regulations for recovering the waived transmission charges from the drawee DICs, including Discoms, is erroneous.

- Considering the submissions made by the learned counsel for the Petitioner, the 2. Commission directed as under:
 - (a) Issue notice to the Respondent subject to just exceptions;
 - (b) The Respondent to file its reply on the maintainability of the Petition, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.
- 3. The Petition will be listed for hearing on 'maintainability' on 15.7.2025.

By order of the Commission (T.D. Pant) Joint Chief (Law)